CHILLRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. Commercial Complex, Indiranagar, Bangalore-560 038.

Dat ed:- 6 SEP 1994

884 of 1994 APPLICATION NUMBER:

APPLICANTS:

Sri P Eshwara and another To Collector of Certail Excise Blose & an

- 1 Son & U. Gowlay, Advocate No. 318 Kurubara Sangha Blog, Ist Main Gandhinagar, BANGALORE-9.
- 2) Sri M. Vasudeva Ran, Addl C G S C. High Court Bldg, BANGALORES

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the URDER/ STAX ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 1755 August 94 Issued on

7/9/94 12

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A.No.884/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

P. Eshwara, S/o Puttabanavaiah, aged 43 years, Working as Lower Division Clerk, Office of the Collector of Central Excise, Queens Road, Bangalore-1.

Chandrashekar, S/o Munichennappa, aged 45 years, Working as Lower Division Clerk, Office of the Asst. Collector of Central Excise, III Division, Infantry Road, Bangalore-1.

.. Applicants

[By Advocate Shri R.U. Goulay]

v.

1. The Collector of Central
Excise and Customs,
Central Revenue Buildings,
Queen's Road,
PB No.5400,
Bangalore-560 001.

The Deputy Collector of Central Excise [P&V] HOrs,
C.R.Buildings,
Queen's Road,
Bangalore-560 001.

Respondents

[By Advocate Shri M. Vasudeva Rao ... Addl. Central Govt. Standing Counsel]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard Shri R.U. Goulay, for the applicants and the learned Standing Counsel for the





department, we are little amazed that the applicants who had a clear right of appeal, as mentioned in the impugned order, which states in many ways that the order is liable to be appealed against to the higher authority and what is more Rule 23[c] of CCS [CCA] Rules also providing for such a contingency, nonetheless the applicants have come straight to us.

2. Be that as it may we now direct the applicants to exhaust the right of appeal under law and thereafter come to us if need be. All the applicants herein will prefer such appeals within one month from the date of this order and on receipt of the same the Appellate Authority will dispose of the same within two months thereafter. Pending disposal of such appeals which are to be preferred as indicated above the impugned reversions will stay put and not operate. There will be no costs.

Sd-

Sd-

MEMBER[A]

VICE-CHAIRMAN

bsv-



TRUE COPY

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore